

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4597  
ANSWERED ON:21.12.2011  
CANCELLATION OF FLIGHTS BY KINGFISHER  
Sharma Shri Jagdish

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the number of flights cancelled by Kingfisher Airlines since September, 2011, till date;
- (b) the details of the flights cancelled alongwith the reasons therefor;
- (c) whether it is not the responsibility of the concerned Airlines to make alternative arrangements for the passengers in the event of canceling the flight;
- (d) if so, the details thereof;
- (e) whether the Government has sought clarification from Kingfisher Airlines in this regard; and
- (f) if so, the details thereof ?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a) and (b):- Total 418 daily departure were approved for Kingfisher Airlines during winter schedule 2011. Out of which Kingfisher is not operating 175 daily departures.
- (c):- Yes, Madam. As per CAR Section 3 Series M Part IV, the airlines are required to provide alternative arrangements for the passengers in the event of cancellation of flight.
- (d) to (f):- Directorate General of Civil Aviation (DGCA) has issued letters to Kingfisher for violation of Rule 140A of Aircraft Rules 1937. Kingfisher Airlines has informed that they have initiated reconfiguration of their aircrafts due to which some of their aircraft are out of service for a few weeks. The approved slots which were not used by the Kingfisher airlines were cancelled by Directorate General of Civil Aviation.